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Title: Election of two Members from Lok Sabha to serve as Members of Post-Graduate Institute of Medical Education and Research (PGIMER), Chandigarh.

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I beg to move the following:-

“That in pursuance of Section 5(g) read with sub-section (1) of Section 6 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of Post-Graduate Institute of Medical Education and Research, Chandigarh subject to the other provisions of the said Act and the rules made thereunder.”

माननीय अध्यक्ष : प्रश्न यह है :

“कि स्नातकोत्तर आयुर्विज्ञान शिक्षा एवं अनुसंधान संस्थान, चंडीगढ़ अधिनियम, 1966 की धारा 6 की उप-धारा (1) के साथ पठित धारा 5 (छ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उसके अधीन बनाये गए नियमों के अधधीन स्नातकोत्तर आयुर्विज्ञान शिक्षा एवं अनुसंधान संस्थान, चंडीगढ़ के संस्थान निकाय के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ ।

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